

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)**

SEVENTEENTH LOK SABHA

179

179th REPORT

[Action Taken by the Ministry of Education (Department of Higher Education) on the Observations/Recommendations made by the Committee in their 131st Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology , Sri City Chittoor]

(Presented to Lok Sabha on 08.02.2024)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
February, 2024/, Magha 1945 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)

Shri Girish Chandra - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant

SECRETARIAT

1. Shri R. K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present the Report on their behalf, present this 179th Report on the action taken by the Government on the observations/recommendations made by the Committee in the 131st Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Sri City Chittoor.

2. The 131st Report (17th Lok Sabha) was presented to Lok Sabha on 25 July, 2023. The Ministry of Education (D/o Higher Education) furnished their replies on 19 October, 2023 indicating the action-taken on the observations/recommendations contained in the 131st Report. The Committee considered and adopted this Report at their sitting held on 07.02.2024.

3. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

4. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
07, February 2024

Magha 18,1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table

Report

Action Taken by the Ministry of Education (Department of Higher Education) on the Observations/Recommendations made by the Committee in their 131st Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology , Sri City Chittoor.

This Report of the Committee deals with the action-taken by the Ministry of Education (Department of Higher Education) on the Observations /Recommendations made by the Committee on Papers Laid on the Table (2022-2023) in their 131st Report (17th Lok Sabha) which dealt with the matter of the delay in laying the Annual Reports and Audited Accounts of the IIIT, Chittoor and which was presented to the Lok Sabha on 25 July, 2023.

2. The Committee had made four Observations/Recommendations in their 131st Report (17th Lok Sabha). The action-taken replies to all the four Observations/Recommendations have been received from the Government vide OM No.F.No. 52-2/2002-TS.I dated 19 October 2023.

3. The Observations/Recommendations made by the Committee, the Action Taken Replies received from the Ministry and further comments of the Committee thereon are as under-

Recommendation No. 18

4. The Committee had recommended as under:-

“The Committee note that the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Chittoor have not adhered to the time frame stipulated in section 37(3) of the Indian Institute of Information Technology (Public–Private Partnership) Act, 2017 and as per GFR 237(iii) which states that the Annual Report along with Audited statement of Accounts of the IIITs shall be prepared and released before the expiry of the nine months from the closure of the Financial Year. The mandatory requirement of laying the Papers has not been complied with in respect of laying of the documents of the IIIT, Chittoor for the years 2013-14 to 2019-20. The documents were laid with delays of more than 13 months to 14 months for the years 2016-17 to 2019-20, whereas the documents for the year 2013-14 to 2015-16 and documents for the year 2020-2021 have not been laid as yet.

The Ministry/Institute also did not adhere to section 37(2) of IIIT(PPP) Act, 2017 according to which the annual report as approved by the Board shall be published and placed on the website of the Institute.

The Committee, therefore strongly recommend to the Ministry/IIT, Chittoor to lay the requisite documents of the IIT, Chittoor for the year 2013-14 to 2015-16 and 2020-2021 without any further delay and also follow section 37(2) of IIT(PPP) Act, 2017 and place the Annual Report on the website of the Institute . The Committee would like to be apprised of the action taken by the Ministry in this regard.”

5. The Ministry in its action taken reply has stated as under:-

“Recommendations/observations of the Committee have been noted by the Ministry. Efforts will be made to lay the Annual Reports and Audited Accounts of the Institute for the succeeding years within the stipulated time. However, following are submitted for kind consideration of the Committee:

- 1) During the period 2013-14 to 2016-17, the Institute was under the mentorship of International Institute of Information Technology, Hyderabad, a private engineering Institute. Before 2017, the Institute was registered under the Societies Registration Act, 1860 in which there was no provision of laying the Annual Reports & Audited Accounts in the Parliament. Therefore, no Annual Reports/Annual Accounts were laid during this period. Since, the Indian Institute of Information Technology (IIIT) (Pubic Private Partnership) Act, 2017 was passed in 2017; the Annual Report & Annual Accounts of the IIIT Sri City Chittoor were laid on the Table of Parliament from 2017-18 onwards.
- 2) From the year 2017-18 to 2021-22, Annual Reports & Audited Accounts of IIIT Sri City Chittoor have been laid on in both the Houses of the Parliament as per the details given below:

Financial Year	Annual Report laid in		Audited Accounts laid in	
	Lok Sabha	Rajya Sabha	Lok Sabha	Rajya Sabha
2017-18	16.03.2020	19.03.2020	16.03.2020	19.03.2020
2018-19	23.03.2021	17.03.2021	23.03.2021	17.03.2021
2019-20	21.03.2022	16.03.2022	21.03.2022	16.03.2022
2020-21	12.12.2022	14.12.2022	12.12.2022	14.12.2022
2021-22	19.12.2022	21.12.2022	19.12.2022	21.12.2022

- 3) Apart from time to time reminders to the Institute, this Ministry vide O.M. No. 52-2/2022-TS.I dated 25.07.2022 (copy enclosed) has also requested Ministry of Finance to take up the matter with C&AG for adhering to the timelines for finalization of Audited Accounts especially for conduct of audit and dispatch of Separate Audit Report (SAR).”

6. The Committee in their original report had observed that the Annual Reports and Audited Accounts of IIT, Chittoor were not laid for the years 2013-14 to 2015-16 and 2020-21 and the Committee recommended the Ministry/IIT, Chittoor to lay the requisite documents

before the House without any further delay. The Ministry in its Action taken reply has stated that during the period 2013-14 to 2016-17, the Institute was under the mentorship of International Institute of Information Technology, Hyderabad, a private engineering Institute. Before 2017, the Institute was registered under the Societies Registration Act, 1860 in which there was no provision of laying of the Annual Reports & Audited Accounts in the Parliament. Therefore, no Annual Reports/Annual Accounts were laid during their period. Since, IIIT (Public Private Partnership) Act, 2017 was passed in 2017, the documents of the IIIT Sri City Chittoor were laid on the Table of Parliament from 2017-18 onwards.

The Committee are of the opinion that the Ministry/IIIT, Chittoor must follow GFR 2012(2), 2005 and section 37(2) of the IIIT (PPP) Act, 2017 and lay their papers accordingly.

Recommendation Serial No. 19

7. The Committee had recommended as under:-

While examining the reasons for delays in laying the documents of the IIIT, Chittoor, the Committee are disappointed to note that the delays were at the stage of compilation of accounts; submission of accounts to the audit authority; time taken up by the audit authorities for finalization of the accounts of the Institute and also time taken up by the Ministry to lay the documents on the Table of the House. On being enquired by the Committee, the representative of Ministry/Institute, during evidence, apprised the actual problems faced by them in the process of finalisation of documents and informed the Committee about some of the remedial measure taken by them in this regard. They also apprised the Committee that a time schedule has been prepared by them to ensure timely laying of the documents on the Table of the House in future. The Committee hope that with the remedial measures taken by the Ministry/IIIT, Chittoor, the documents of the Institute would be laid within stipulated time in future.

8. The Ministry in its action taken replies has stated as under:-

The suggestions of the Committee have been noted for compliance. In future, utmost care will be taken to adhere to timelines for laying of Annual Report & Audited Accounts.

Recommendation Serial No. 20

9. The Committee had recommended as under:-

The Committee also note that a "Portal" has been introduced by the Ministry for all the organisations under their control, depicting the timelines for completion of each stage of the process of laying of requisite documents before the Parliament. The Committee appreciated the steps taken by the Ministry to introduce the Portal and suggested that an alert system might be incorporated in the Portal which warns the Institutions one week before the deadline of the completion of their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these suggestions in their Portal.

The Committee believe that with the remedial measures taken by the Ministry, not only the documents of the IIIT, Chittoor, but also the documents of all the Organizations under the administrative control of the Ministry would be laid within the stipulated time in future.

10. The Ministry in its action taken replies has stated as under:-

The suggestions of the Committee have been noted for compliance. In future, utmost care will be taken to adhere to timelines for laying of Annual Report & Audited Accounts.

11. The Committee appreciate that their suggestions have been noted by the Ministry and it has been assured that in future, utmost care would be taken to adhere to timelines for laying of Annual Reports & Audit Accounts of the IIT, Chittoor.

Recommendation Serial No. 21

13. The Committee had recommended as under:-

The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the IIT, Chittoor, could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

14. The Ministry in its action taken replies has stated as under:-

“The Ministry will ensure to adhere to the timelines for laying of Annual Report & Audited Accounts”.

15. The Committee are happy to note that the Ministry will ensure to adhere to the timelines for submission of Annual Reports and Audited Accounts of IIT, Chittoor. The Committee reiterate their earlier recommendation which states that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the IIT, Chittoor, could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

07, February, 2024
Magha 18, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)

Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 07.02.2024.

The Committee sat on Wednesday, 07th February, 2024 from 1500 hours to 1530 hours in Committee Room „D“; Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Devendrappa Y.

Secretariat

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one Memorandum No.15, 08 original and 5 Action-taken draft Reports.

3. XX XX XX XX.

3. Then, the Committee took up the following eight Original and five Action-taken Reports for consideration and adoption:-

- i. XX XX XX XX
- ii. XX XX XX XX
- iii. XX XX XX XX

iv.	XX	XX	XX	XX
v.	XX	XX	XX	XX
vi.	XX	XX	XX	XX
vii.	XX	XX	XX	XX;
viii.	XX	XX	XX	XX
ix.	Action Taken by the Government on the recommendations made by the Committee in their 131 st Report (17 th Lok Sabha) regarding delay in laying the Annual Reports and Audited Accounts of the the Indian Institute of Information Technology, Sri City Chittoor;			
x.	XX	XX	XX	XX
xi.	XX	XX	XX	XX
xii.	XX	XX	XX	XX
xiii.	XX	XX	XX	XX

The draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

The Meeting then adjourned.